

**HARYANA GOVT. GAZ.(EXTRA), MAY 1, 1998
(JYST 1, 1912 SAKA)**

[Authorized English Translation]

**HARYANA GOVERNMENT
FOREST DEPARTMENT**

ORDER

The 18th May, 1990

No. S.O. 86/P.A. 2/1900/S.5/90.- Whereas certain areas mentioned in the schedule annexed hereto are comprised within the limits of the local areas notified under section 3 of the Punjab land preservation Act, 1900,-*vide* Haryana Government, Forest Department, Notification No. S.O. 81/P.A.2/1900/S.3/89, dated the 2nd June, 1989; whereas in respect of the said areas the Governor of the Haryana is satisfied after due inquiry that the regulations , restrictions and prohibition hereinafter specified are necessary for the purpose of giving effect to the provisions of the said Act.

Now, therefore, in exercise of the power conferred by section 5 of the said Act, the Governor of the Haryana hereby I prohibits the following Acts for a period of 25 years, with effect from the date of publication of this order in the Official Gazette in these areas:-

1. The cutting of trees or timber or brush wood lopping of trees for any purpose; provided that the Divisional Forest Officer, Gurgaon Forest Division, may permit :-

- (a) The cutting of trees for house building and agricultural implements, and of dry wood for fuel for marriage by person shown in the settlement record as entitled to do so; and
- (b) The lopping of branches for lac and the sale of chal-leaves to leather workers:

Provided further that for the cutting of dry wood for the death ceremonies by the person shown in the settlement record as entitled to do so, the permission of the Divisional Forest Officer shall not be required and that for this purpose a simple information to the Forest Guard concerned within a fortnight of felling shall do.

2. The collection of removal of grass for any purpose; provided that the Divisional Forest Officer, Gurgaon Forest Division, may permit:-

- (a) The cutting or sale of ripe grass after the rainy season; and
- (b) The cutting or sale of green grass during the rainy season from such portion of the notified in area which grass may have sufficiently established itself.

3. The pasturing of any cattle other than goat, sheep and camels:

Provided that in such area where the forest crop is well established and in cases of emergency such as abnormal drought of floods, the Divisional Forest Officer, Gurgaon Forest Division ,may throw open such area for grazing of the cattle of the land owners such conditions as may be appropriate in each case.

SCHEDULE

District	Tehsil	Village with H.B. No.	Description of Khasra Nos.			Area in acres
			----- Rect.No.	Killa No.		
1	2	3	4	5	6	
Gurgaon	Nuh	Palla, H.B.No. 101	103	K	M	
			104	608	10	
			105	500	10	
			Total	418	10	
			A	K	M	
	190	7	10	----- 1527 -----	10	

V. K. SIBAL
Secretary to Government, Haryana,
Forest Department Chandigarh,